CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.060/00470/2019 Chandigarh, this the 9th day of May, 2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MS. P. GOPINATH, MEMBER (A)

Mukkan, aged 52 years, S/o Sh. Karpan, working as Daily Wager (Beldar, Group-D), O/o SDE Road, Sub Division No. 4, EE R-2 Municipal Corporation, Sector 26, Chandigarh – 160019.

....Applicant

(Present: Mr. Rajesh Verma, Advocate)

Versus

- 1. Union Territory Chandigarh through its Financial Secretary-cum-Secretary, Engineering, U.T. Civil Secretariat, Sector 9, Chandigarh 160009.
- 2. The Chief Engineer & Secretary Engineer, Chandigarh Administration, Sector 9, Chandigarh 160009.
- 3. The Superintending Engineer, Construction Circle-II, Engineering Department, Union Territory, Chandigarh, U.T. Civil Secretariat, Sector 9, Chandigarh 160009.
- 4. The Executive Engineer, C.P. Division No. 2 Roads, Engineering Department, Union Territory, Chandigarh, U.T. Civil Secretariat, Sector 9, Chandigarh 160009.
- 5. Sub Divisional Engineer, Roads Sub Division No. 4, Municipal Corporation, Sector 26, Chandigarh 160019.

Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. The prayer in this O.A. is for regularization of services of the applicant in view of the judicial pronouncement by the Hon'ble Supreme Court in the case of **U.T. Chandigarh and Another Vs. Sampat and Others** (Civil Appeal No. 6779/2009 decided on 03.04.2014) (Annexure A-4), orders passed by this Court in the case of **Fazar Khan Vs. U.T. Chandigarh and Others** (O.A. No. 060/00410/2014 decided on 13.03.2015) (Annexure A-5) and in

O.A. NO. 060/00470/2019

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the case of Gurmail Singh Vs. U.T. Chandigarh and Others (O.A.

NO. 060/00724/2014 decided on 10.08.2015) (Annexure A-6).

2. Learned counsel very fairly submitted that the applicant

submitted a representation seeking two reliefs: (i) to correct his

date of birth and (ii) to regularize his services in view of judicial

pronouncements. He further submitted that the representation of

the applicant has been decided by the respondents vide order dated

13.05.2015, rejecting claim of correction of his date of birth, but

nothing with regard to regularization of his services has been

stated therein. He, therefore, prayed that let a direction be issued

to the respondents to decide the issue of regularization of services

of the applicant in view of judicial pronouncement on the issue,

within a time frame.

3. Considering the short prayer made by learned counsel for the

applicant, at this stage, we dispose of the O.A., in limine, with a

direction to the respondents to consider the issue of regularization

of his services, as raised in his representation, in view of the ratio

laid down in the judicial pronouncements, relied upon by him, by

passing a reasoned and speaking order, within a period of two

months from the date of receipt of a copy of this order. The order

so passed be duly communicated to the applicant.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 09.05.2019

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